

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Criminal Appeal No(s). 2081/2014

PRASHANT FADNAVIS AND ORS

Appellant(s)

VERSUS

STATE OF U.P AND ANR
WITH
Crl.A. No. 2384/2014

Respondent(s)

Date : 12/08/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vivek Suri, Adv.
M/s. Karanjawala & Co., Adv.

For Respondent(s)

Mr. Abhishth Kumar, Adv.
Mr. H. Raghavendra Rao, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A No. 2081/2014

Service is complete.

Despite opportunity granted earlier, parties failed to
file the additional documents.

The matter stands complete.

Registry to process to list the same before the Hon'ble
Court, as per rules.

Crl.A. No. 2384/2014

Service is complete on respondent Nos.2 to 4 and 6 but no
one has put in appearance.

The Ld. Counsel appearing on behalf of State of U.P., being respondent No.1 does not choose to file additional documents.

The Ld. Counsel for the appellant to take fresh steps by providing fresh address with regard to respondent No.5 within four weeks.

Issue notice thereafter.

List again on 13.10.2015.

(SURAJIT DEY)
Registrar